

Act No. XXXVI of 1947

[PASSED BY THE INDIAN LEGISLATURE]

(Received the assent of the Governor General on the 18th April 1947.)

An Act further to amend the Indian Medical Council Act, 1933.

XXVII of 1933

WHEREAS it is expedient further to amend the Indian Medical Council Act, 1933, for the purpose hereinafter appearing ;

It is hereby enacted as follows:—

1. This Act may be called the Indian Medical Council (Amendment) Act, 1947. Short title
2. In clause (b) of sub-section (1) of section 3 of the Indian Medical Council Act, 1933, for the words "in the case of the University of Lucknow, the Court" the words "in case the University has no Senate, by the members of the Court" shall be substituted. Amendment of section 3; Act XXVII of 1933.

Price anna 1 or 1½d.

GIPD—152 LD—4.6.48—2,000